

and they have contacted the State Government who are taking action; and I would submit that they are taking fairly good action.

**श्री हुकम चन्द्र कल्लुवाय :** मंत्री जी ने बताया कि अपने ही लोगों ने यह काम किया, वह असंतुष्ट लोग थे। मैं जानना चाहता हूँ कि जिन व्यक्तियों को पकड़ा गया है क्या वे ईटक के सदस्य हैं जो कि वहाँ एक मात्र मान्यता प्राप्त यूनियन है, और क्या इसी यूनियन के सदस्यों ने यह काम किया था ?

**Shri Sanjiva Reddy:** A separate question might be tabled. I do not know whether there is only one union.

**Shri Bade:** There is only one union there. The hon. Minister is avoiding the question. There is only one union there. I want to know whether the person who has been arrested belongs to that union or not.

**Mr. Speaker:** The hon. Minister says that he does not know it now. A separate question might be tabled.

**Shri Sanjiva Reddy:** I take the information from the hon. Member. He may be correct.

#### Allotment of Scooters to Government Employees

- \*697. { **Shri Yashpal Singh:**  
**Shri Bagri:**  
**Dr. L. M. Singhvi:**  
**Shri Lakshmu Bhawani:**

Will the Minister of Industry and Supply be pleased to state:

(a) whether the rules for the allotment of scooters from the Central Government pool have been changed; and

(b) if so, the precise changes made therein?

**The Deputy Minister in the Ministry of Industry and Supply (Shri Bibudhendra Misra):** (a) Yes, Sir.

(b) Under the revised rules only applicants drawing a minimum pay

of Rs. 350.00 per month will be considered for allotment of scooters.

**श्री यशपाल सिंह :** क्या सरकार की जानकारी में यह बात आई है कि कई कर्मचारी तो एक, एक साल में तीन, तीन स्कूटर्स ले लेते हैं जब कि बहुत से ऐसे कर्मचारी हैं जिन को कि एक भी हासिल नहीं होता है, यदि हाँ, तो इस बेकायदगी को मिटाने के लिए सरकार क्या कर रही है ?

**Shri Bibudhendra Misra:** No, Sir. Under the rules, that is not permissible.

**Shri Daji:** That we also know. But does it happen like that?

**Shri Indrajit Gupta:** Is it violated?

**Shri Bibudhendra Misra:** Not the rules.

**श्री यशपाल सिंह :** क्या मैं जान सकता हूँ कि सरकार ने कभी इस बात पर गौर किया है कि कारों का कोटा और स्कूटर्स का कोटा मिनिस्टर्स और एम० पी० से बंद कर के पब्लिक में भेजा जाय और जब तक सार्वजनिक मांग इन की पूरी न हो जाय तब तक मिनिस्टर्स और एम० पी० को कोई कोटा न दिया जाय ताकि पब्लिक की दिक्कत हल हो सके ?

**Shri Bibudhendra Misra:** The public's quota has nothing to do with the Central Government's quota. It is altogether separate. The Central Government quota is meant for MPs, Government servants, public sector undertakings, press representatives etc. Dealers also get some quota. The public are also entitled to take it from them.

**Shri D. J. Nalk:** Has any misuse been made by persons who get these scooters?

**The Minister of Heavy Engineering and Industry in the Ministry of Industry and Supply (Shri T. N. Singh):** Misuse may have been made. If any

such case comes to my notice, I assure the House that I will certainly take action. Wherever such a case has come to notice, independently I am taking action.

**Shri Daji:** Has it come to Government's notice that though the rule is that there should be no transfer for the first two years of the allotment of the scooter, it is violated in the sense that though the registration may be in the name of the person who originally had been allotted it, he sells it in the black-market? Scooters allotted to some people in the public sector undertakings and to, some government employees find their way to the black-market. Has this loophole come to the notice of Government, and if so, what steps do they propose to plug it?

**Shri Bibudhendra Misra:** There have been some complaints about it, though not any specific complaint by any specific name. There is certainly this loophole that though the rule is that it should not be transferred before two years, the rule is violated in the sense that though the registration remains in the name of the original allottee somebody else is using it. We are considering what steps to take to stop this.

**श्री बूटा सिंह :** स्कूटरों की ब्लैकमार्किटिंग जिस रफ्तार से बढ़ रही है उस को ध्यान में रखते हुए मैं यह जानना चाहता हूँ कि क्या सरकार स्कूटर मैन्यूफैक्चरर्स की मोनोपली को तोड़ने के लिए किसी ग्रीर फॉर्म को भी स्कूटर्स मैन्यूफैक्चर करने की इजाजत देने का विचार रखती है ?

**Shri Bibudhendra Misra:** There is no monopoly. As a matter of fact, the ban on production of scooters had been lifted and fresh applications were invited. As I have told the House, as many as 174 applications have been received. They are being processed now.

**श्री क० ना० शिवबारी :** मंत्री महोदय ने बतलाया कि उनके पास 174 एप्लीकेशंस पड़ी हुई हैं, जाहिर है कि स्कूटरों की कमी की वजह से यह सारी बातें होती हैं तो कब तक उन को इस का लाइसेंस दे दिया जायगा ताकि स्कूटर्स का प्रोडक्शन जरूरत के मुताबिक हो सके ?

**Shri Bibudhendra Misra:** It is very difficult to process 174 applications so soon. We have appointed a technical committee. They are now considering it. After they get the list ready, which we hope may be by the end of next week, it will be placed before the committee dealing with it.

**श्री बुलशीबास जाधव :** स्कूटर्स की देख में कमी है। ग्रीर जो कारखानेदार हैं वह स्कूटर्स ज्यादा निकालने के लिए परमिशन मांगते हैं तो सरकार द्वारा उनको ज्यादा स्कूटर्स प्रोड्यूस करने की परमिशन क्यों नहीं दी जाती है ?

**Shri Bibudhendra Misra:** There are some applications pending.

**Shri R. S. Pandey:** In order to produce more scooters, is it a fact that Government invited applications from the public? If that is, when is Government going to take a decision on the applications?

**Shri Bibudhendra Misra:** I have already answered it.

**Shri P. R. Chakraverti:** In view of the urgent demand for scooters, have Government fixed a quota for the last year of the Third Plan?

**Shri Bibudhendra Misra:** There is no separate target in the Third Plan for scooters.

**Shri D. C. Sharma:** Why is it that a minimum pay of Rs. 350 per month has been fixed for allotment of a scooter to a government servant? What are the criteria applied in fixing this target?

**Shri Bibudhendra Misra:** Formerly, any Central Government servant was free to make an application for a scooter. It is well known that the Central Government quota could not cater to the demand of all the applicants. So, in February, as many as 17,000 applications were pending. Therefore, the Government decided to lay down some rules for allotment, and it was fixed at Rs. 500. One of the conditions was that any Government servant not getting a salary of Rs. 500 would be eligible to make an application, but then, as is well known, a demand was voiced in the House and Members of Parliament felt probably that Rs. 500 was too high and it should be reduced. Now, after considering that, it has been reduced to Rs. 350.

**Swadeshi Steel Plant, Ranchi**

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1956. { **Shri P. C. Borooah:**  
**Shri Indrajit Gupta:**  
**Shrimati Tarkeshwari**  
**Sinha:**  
**Shri Madhu Limaye.**  
**Shri Ram Sewak Yadav:**

Will the Minister of Steel and Mines be pleased to state:

(a) whether a completely "Swadeshi" Steel Plant is to be set up under the Fourth Five Year Plan;

(b) if so, the capacity and other salient features of the plant; and

(c) where it is to be set up?

**The Deputy Minister in the Ministry of Steel and Mines (Shri P. C. Sethi):** (a) and (b). It will not be practicable to set up a steel plant which has been fully fabricated indigenously during the Fourth Five Year Plan period. Every effort is however being made to maximise procurement of equipment supplies from indigenous sources.

(c) Does not arise.

**Shri P. C. Borooah:** May I know whether this swadeshi plant is going to be fabricated, and how it will com-

pare with the fabrication of other plants?

**Shri P. C. Sethi:** The fabrication position is gradually improving. In Bhilai when we started it was 10 to 15 per cent indigenous production. In the sixth blast furnace coming up there, 50 per cent would be indigenous.

**Shri P. C. Borooah:** May I know whether the Hindustan Engineering Corporation has been entrusted with the work of fabricating this plant? Is it a fact that 40 per cent of the equipment supplied by HEC to Durgapur was rejected; and if so, may I know what steps have been taken so that this sort of defect is not repeated?

**Shri P. C. Sethi:** HEC, Ranchi, would be the premier producer as far as equipment is concerned. Apart from that, there would be some private sector fabricators also. They would be manufacturing 19,350 tons per year.

**Shri Indrajit Gupta:** Has any assessment been made as to what percentage of the fabrication work of the Bokaro steel plant can be done indigenously.

**Shri P. C. Sethi:** It would be approximately 35 per cent.

**Shrimati Tarkeshwari Sinha:** May I know whether there is a wide difference between the landed cost of imports and the indigenous material manufactured by HEC, and whether the Ministry has requested that production of indigenous material should be at least on a par with the landed cost, and if so, the reaction of HEC to that request?

**Shri P. C. Sethi:** In the beginning, when production starts, of course it is not possible to maintain parity, but as soon as HEC improves, certainly their cost would go down.

**Shri M. R. Krishna:** May I know whether, to make this project a success, Government will be compelled to pull out technical people from other steel factories?